

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 6th May, 1953

The House met at a Quarter Past Eight
of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

DEATH OF SHRI SHANMUKHAM
CHETTY

Mr. Deputy-Speaker: I have to inform the House of the sad demise of Shri R. K. Shanmukham Chetty who died at Coimbatore on the 5th May 1953, at the age of 61. Shri Chetty was a Member of the Central Legislative Assembly for several years and became its President in 1933. He was President of the Indian Tariff Board from 1945 to 1947 and was Head of the Government of India Purchasing Mission in America. He visited the U.K. as India's delegate to the National Convention and represented India in Australia at the Empire Parliamentary Association Conference. He also represented India at the Bretton Woods Conference (U.S.A.) in 1944. He was Dewan of Cochin State from 1938 to 1941. When India attained independence he joined the Central Cabinet and was Finance Minister for over a year. Lastly he was Vice-Chancellor of the Annamalai University. He had rich and varied experience in various walks of public life. He was one of the leading citizens of South India.

The House will join with me in conveying our condolence to his family. The House may stand in silence for a minute and express its sorrow.

132 P.S.D.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: I have to inform hon. Members that I have received the following letter from Shri Tekur Subrahmanyam:

"The hon. Shri Justice Lakshmi Shanker Misra, Chief Justice of Hyderabad High Court who has been appointed by the Government of India to enquire into the future of Bellary Taluk vis-a-vis the Andhra State has arranged to commence his enquiry from 1st May, 1953.

Being pressed to stay here for the duration of the enquiry, I feel that I should stay here for this period.

I request you to kindly permit me to be absent from the sittings of the House for the duration of this enquiry."

Is it the pleasure of the House that permission be granted to Shri Subrahmanyam for remaining absent from all meetings of the House for the remaining days of the current session?

Leave was granted.

MESSAGE FROM THE COUNCIL OF
STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sittings held on the 5th May 1953, agreed without any amendment to the Salaries and Allowances of Officers of Parliament Bill, 1953, which was passed by the House of the People at its sitting held on the 28th April, 1953."